

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3222  
ANSWERED ON:04.02.2004  
REGISTRATION POLICY ON IMPORT OF DRUGS  
CHARAN DAS MAHANT

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the registration policy on import of drugs is applicable in cases where advance licences have been invalidated in favour of indigenous bulk drugs suppliers;
- (b) if so, whether export of formulation manufactured and ultimately exported also attract the provisions of the registration policy of the Government where export of medicines to Special Economic Zone (SEZ) area and 100% export oriented units is allowed; and
- (c) if so, the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. VALLABHBHAI KATHIRIA)

- (a) No, Sir. Advance Licence are being issued to various firms for the import of drugs by DGFT on the basis of the export licence received by them and after satisfying the requirements under EXIM Policy.
- (b) & (c) The Directorate General of Health Services has issued O.M. No. 6-2/2003-DC dated 15.07.2003 and 11.09.2003 to the concerned Port Officers allowing the import of certain categories of drugs and drugs imported under Advance Licence, and also drugs imported by units falling under SEZ zones and 100% EOUs without obtaining registration certificates and import licence as required under the provisions of Drugs and Cosmetics Act and Rules thereunder.